

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3453
ANSWERED ON:16.04.2010
CHILD PROTECTION UNITS
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) : the details of functions of Child Protection Units being set up under Juvenile Justice (Care and Protection) Amendment Act, 2006;
- (b) : whether the Government has set up any monitoring mechanism at Central and State levels to find out if these Committees are fulfilling their objectives in letter and spirit;
- (c) : the amount allocated during the Eleventh Five Year Plan under the Scheme;
- (d) : whether the Government proposes to introduce annual appraisal instead of mid term appraisal of the Scheme; and
- (e) : if so, the time by which a decision is likely to be taken in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) : The detailed functions of the State and District Child Protection Units, as defined under the Juvenile Justice (Care and Protection of Children) Act, 2000 and the Model Rules thereunder, are given at Annex.

(b) : The Ministry of Women and Child Development is implementing a centrally sponsored scheme namely 'Integrated Child Protection Scheme [ICPS]' under which State Child Protection Committees and District Child Protection Committees are set up by the State Governments to monitor the activities of the child protection structures and mechanisms set up under the scheme at the State level.

The Ministry of Women and Child Development monitors and supervises the implementation of the scheme at the national level by holding review meetings of States and providing technical support for effective implementation of the scheme.

(c) : Rs. 1073.00 crore has been allocated for implementation of the Integrated Child Protection Scheme during the Eleventh Plan Period.

(d) & (e) : There is no proposal to introduce annual appraisal of the scheme.